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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A.No.1233/93

Date of Decision: 21.11.1996

BETWEEN:

A. Pothu Reddy

.. Applicant

AND

The Superintendent of Post Offices,  
Gudivada Division,  
Krishna District.

.. Respondents

Counsel for the applicant: Mr. Sd. Shareef Ahmed

Counsel for the respondents: Mr. N.V. Raghava Reddy

CORAM

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI S.B. JAI PARAMESHWAR: MEMBER (JUDL.)

.....

JUDGEMENT

(Oral order per Hon'ble Shri R. Rangarajan: Member (ADMN.)

Heard Shri Sd. Shareef Ahmed for the applicant and  
Shri N.V. Raghava Reddy for the respondents.

The applicant was provisionally appointed as Extra  
Departmental Postman at Vempadu village. He submitted his  
application for appointment on regular basis in that post  
pursuant to the notification vide memorandum No.BE/11/93-94  
Dt.19.4.93. However, the authorities did not consider his  
candidature pursuant to the said notification, cancelled the  
said notification and invited fresh applications vide  
memorandum No.BE/Vempadu Dt.14.9.93 (Annexure-I)

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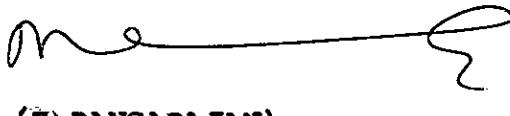
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The applicant being aggrieved by the renotification has challenged the renotification by filing this OA on the ground that renotification (Annexure-I) does not contain any reasons or the need and necessity that arose for the respondents for renotification.

In reply the respondents stated that six applicants had submitted their applications pursuant to the notification Dt.19.4.93, that no one was qualified for the appointment as Extra Departmental Branch Postman, that therefore it was necessitated for the department to issue renotification, that the applicant has also submitted his application pursuant to notification Dt.19.7.93 and that they have to scrutinise and finalise the applications received pursuant to Annexure-I notification. The applicant having submitted his candidature pursuant to Annexure-I, even without any protest we feel he is not entitled to challenge the renotification Dt.14.9.93. However it is not the case of the applicant that his case was prejudiced by issue of renotification. Therefore we feel that the applicant has no reason to protest against the notification dated 14.9.93. However the respondents are directed to consider all eligible candidates who had applied for the post of postman pursuant to notification Dt.14.9.93 strictly on merits. We hope that the respondents will continue the applicant as provisional EDBPM till a regular candidate is appointed.

The OA ordered accordingly. No costs.

  
21-11-93  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

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## Copy to:-

1. The Superintendent of Post Offices, Gudivada Division, Krishna District.
2. One copy to Sd. Shareef Ahmed, advocate, CAT, Hyd.
3. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One copy to ~~Secretary~~ spare.

Rsm/-

Typing

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11/12/96

DA 1233/96

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)  
Hm Mr. B.S. Jai pramod m.(S)

DATED:

21/11/96

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

O.A.NO.

1233/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

